

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 309**  
**(IB)-2240(ND)2019**  
**New IA-1273/2024**

**IN THE MATTER OF:**

**M/s. Hi Tech Resource Management Limited ... Applicant/Petitioner**

**Versus**

**M/s. Overnite Express Limited ... Respondent**

**Under Section: 7 of IBC, 2016 (Liq.)**

**Order delivered on 20.03.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Anshuman Chowdhury & Ajay Sharma

**For the Liquidator** : Adv. Abhishek Anand, Adv. Jasleen Singh  
Sandha

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1273/2024:** The IA has been preferred by the Liquidator for taking the 2<sup>nd</sup> Progress Report on record.

**For the reasons stated therein, the IA is allowed** and 2<sup>nd</sup> Progress Report is kept on record, subject to all just exceptions.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**